

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. MA 349 of 98
MA 350 of 98
(OA 1293 of 96)

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman

JAHAR LALL HALDAR
VS
UNION OF INDIA & ORS.

For the applicant : Mr. M.M. Roychowdhury, counsel

For the respondents: None

Heard on : 19.3.99

Order on : 19.3.99

O R D E R

I have heard the 1d. counsel for the petitioner in connection with both the MAs. MA 349 of 98 is for restoration of the OA 1293 of 96 which was dismissed for default on 25.6.98. The other MA 350 of 98 is for condonation of delay in filing the restoration application. After hearing Mr. Roychowdhury, 1d. counsel for the applicant I am convinced that the advocate was prevented by sufficient cause from appearing before the Tribunal. The order of dismissal of the case dated 25.6.98 passed in OA 1293 of 96 is set aside. Both the MAs are allowed. OA is restored to its original file and number and be listed for admission hearing on 24.6.99.

in


VICE-CHAIRMAN